NOTICE

VINYL CHEMICALS (INDIA) LTD

REGD OFFICE : 7TH FLOOR RESIDENT CHAMBERS NARIMAN POINT MUMBAI - 400 021

Notice is hereby given that the certificate for the under mentioned securities of the Company has been lost/misplaced and the holder(s) of the said securities/applicant(s) has/ have applied to the Company to issue duplicate certificate.

Any person who has a claim in respect of the said securities should lodge such claim with the company at its Registered office within 15 days from this date, else the Company will proceed to issue duplicate certificate without further intimation.

Name of the Holder: **Ramniklal Kirchand Mehta (Deceased)**, Kind of Securities & Face Value: Equity Shares of Rs.1/- each, No. of Securities: 100, Distinctive Nos. 14200541 - 14200640.

Place: Rajkot, Gujarat
Date: 24 March 2018

Applicant:
Kiritkumar Ramniklal Mehta

PUBLIC NOTICE

TAKE NOTICE THAT my client intend to purchase from Krishna Copper Pvt. Ltd. a flat more particularly mentioned in the schedule mentioned below.

Any person/s having any claim or right in respect of said flat by way of possession of original document, inheritance, share, sale, lease, licence, gift, possession or otherwise are hereby required to intimate to the undersigned within 14 days from the date of publication of this notice of their such claims, if any, with all supporting document failing which the claim if any of such person shall be treated as waived.

SCHEDULE ABOVE REFERRED TO

Flat No. 402 on 4th floor admn 67.80 sq.mts. Sale area in Shreejati Jewels Tower situated at Pimpawali, Talja Ghatpure Marg, Girgaum, Mumbai- 400 004 bearing C.S. No. 370 of Girgaum Division.

Date: 24-03-2018

Sd/-
Rakesh S. Jain,
Advocate High Court,
2/26, Kesar Building, 251/211,
Princess Street, Mumbai - 400 002

PUBLIC NOTICE

NOTICE is hereby given to the public at large that we are investigating the title of **TASHKENT CO-OPERATIVE HOUSING SOCIETY LIMITED**, a Society registered under the provisions of the Maharashtra Co-operative Societies Act, 1960, under Registration No. BOM/HSG/1135 of 1966 dated 28th March, 1966 and having its Registered Office at CTS No.1418 S.No.1 (Pt.) No.3, Ellser Village, Mandpeshwar Road, Borivali (West), Mumbai- 400 103 (hereinafter called **"the said Society"**) in respect of the property more particularly described in the Schedule hereunder written and also the title of Modi Spaces Real Estate Private Limited (**the said Developers**), as developers who have acquired development rights in respect of the property from the owners vide Development Agreement dated 16th July 2014, (**the said Development Agreement**) and duly registered with the office of the Sub-Registrar of Assurances at Borivali 1 under Serial No. BDR-6 / 1543 of 2014.

All persons having any claim of any nature whatsoever in the said Property by way of sale, exchange, lease, license, trust, lien, easement, inheritance, possession, attachment, lispendens, mortgage, charge, gift or on the basis of any title documents or otherwise howsoever are hereby required to notify the same in writing along with supporting documentary evidence to the undersigned at "Swastam" 1st Floor Plot No 141 S.V. Road, Opp. Hindu Colony Station, Khar (W), Mumbai - 400 052, within 14 days from the date of publication of this present notice, failing which the same shall be deemed to have been waived & we shall issue Title Certificate without reference to such claim if any.

The schedule above referred to: (Describing the said Property)

All that piece and parcel of Plot of land admeasuring 1817.42 sq.mts., bearing Old Survey No. 175 and New Survey No. 176, (Hissa No.3 and C.T.S. No. 1418 and 1418/1 to 1418/19 of Village Eksar, Taluka Borivali in the Registration District of Mumbai City and Sub District of Mumbai Suburban situate, lying and being at Mandpeshwar Road, Borivali (West), Mumbai- 400 103.

Dated this 23rd day of March, 2018

For, **Divya Shah Associates**

Partner

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

Civil Application No. 2477 of 2016
First Appeal Stamp No. 15665 of 2016

Appellant
RELIANCE GENERAL INSURANCE CO. LTD.
through Advocate : **POONAM MITTAL**

Versus

Respondent
1 SMT. PUSHPA RAJKUMAR TIWARI, AND ORS
To,
R.No. 9: AMOL P. JAGTAP,
BAHIN NAGAR, STATION ROAD,
VASAI EAST, DIST : THANE.
(MOTOR CAR OWNER MH-04-DE-4823)

Applicant has made an application as mentioned in the copy of the Application,

that the applicant has preferred an appeal bearing the aforesaid number to this Hon'ble Court against the decree passed by the Member, Motor Accident Claim Tribunal, Mumbai in PETITION No. 2202 of 2009 and where it has been ordered to issue notice to the Respondent/s. Applicant prays that the execution of the decree of the lower court as may be stayed pending the disposal of the appeal Stamp No. 15665 of 2016.

The said application came up for hearing in the court on the 02/05/2017 and order has been passed and accordingly you are given notice that you either in person or through an advocate of this court should appear in this court on **02/05/2018** or thereafter and should show cause as to why the order for staying the execution of the decree of lower court should not be passed, as per the application of the applicant. If you fail to appear and show cause as aforesaid, the order will be passed as per application of the applicant or as may be deemed fit and proper by the Court.

Witness Dr. MANJULA CHELLUR AND SMT. VK. THALRAMANI (ACTING) Chief Justice at Bombay aforesaid this 02nd Nov. 2017 & 18th January, 2018

By order of the Court
For Deputy Registrar

PUBLIC NOTICE

Notice is hereby given on to the public at large that, Smt. Madhukanta N Shah, was a joint member (50%), of Flat No. A/301, Anand Sarita Co-op. Housing Society Ltd., admeasuring 360 sq.ft., Anand Nagar, M.G. Road, Kandivali (W), Mumbai-400067, and holding 5 Shares of Rs.50/- each bearing Distinctive Nos. From 046 to 050, under Share Certificate No.10 died on 17-01-2014, Mumbai without making any nominee.

The society hereby invites claims or objections from the heir or heirs or other claimants/objector or objectors to the transfer of said shares and interest of the deceased member in the capital/property of the society, with copies of such documents and other proof in support. All persons either heirs/heirs or other claimants/objector, objectors having any claim or claims to the transfer of the said shares and interest of the deceased member in the said property or any part thereof by anyway however are hereby required to make same in writing to me or the Secretary of Anand Sarita Co-op. Housing Society Ltd., Anand Nagar, M.G. Road, Kandivali (W), Mumbai-400067 within 15 days from the publication of this Notice, otherwise the Flat alongwith said (50%) Shares and interest, will be transferred in name of Mr. Nanubhai N Shah without reference to any such claim or claims and the same will be considered as waived or abandoned.

Mrs. Kapila K Parekh
Advocate & Notary
9833581289

Place : Mumbai Date: 23/03/2018

NOTICE

IN THE HIGH COURT OF JUDICATURE AT MADRAS

(Ordinary Original Civil Jurisdiction)
Application No. 4390 of 2017
In the matter of Arbitration & Conciliation Act, 1996 (or)

In the matter of Disputes between:
M/s. Chidambaram Investment and Finance Company Ltd. and
Sri. KAPIL K KANDI
& another Arising under Loan Agreement No. XUFPNGR00014140272 Dated 26.10.2015

M/s. Chidambaram Investment and Finance Company Limited
Door No.2nd, No.2, G.C. Sure Road, Panya, Chennai - 600 017,
Represented by its Authorised Signatory ...Applicant

Vs.

1. Sri. KAPIL K KANDI
S/o. Kantharam Kandi
At Langda, Post Dudna, Tharal Ruh, Dist Nagpur, Maharashtra - 441202

2. Sri. KANTHIRAM S KANDI
S/o. Shamraj Kandi
At Langda, Post Dudna, Tharal Ruh, Dist Nagpur, Maharashtra - 441202 ...Respondents

To
1. Sri. KAPIL K KANDI
S/o. Kantharam Kandi
At Langda, Post Dudna, Tharal Ruh, Dist Nagpur, Maharashtra - 441202

2. Sri. KANTHIRAM S KANDI
S/o. Shamraj Kandi
At Langda, Post Dudna, Tharal Ruh, Dist Nagpur, Maharashtra - 441202

The Hon'ble High Court, Madras on **19.03.2018** was pleased to pass an order in the above application directing such formal notice to the opposite party of the date of the said **Petition** to be heard before **18.04.2018**. The above application is posted on **20.04.2018** before the Hon'ble High Court, Madras. Kindly take notice and appear either in person through an Advocate and contest the same.

Ms. D. PRADEEP KUMAR
Counsel for Applicant

PUBLIC NOTICE

This is to inform the general public that Original Share Certificate No. 4, dated 30/04/2005 of 5 (five) shares of face value of Rs. 50/- (Rupees Fifty only) bearing Distinctive Nos. From 16 to 20 (both inclusive) Under Chapter Folio No.4 standing in the name of (1) Smt. Vasudha Rajnikant Shah & (2) Smt. Kanta Rajnikant Shah, the members of Venus CHSL. ("Society") duly registered under the provisions of MCS Act, 1960, bearing Registration No. MUMKAR/HSG/TC/12853/2005 and having its address at Venus CHSL, Azad Road, Behind Fire Station, Near Milan Subway, Vile-Parle (East), Mumbai - 400057, have been lost/misplaced/unjustifiably. The member of the society has therefore applied for duplicate shares.

The Society hereby invites claims and objections from claimants/objector or objectors for issuance of Duplicate Share Certificate within the period of 14 (fourteen) days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for issuance of Duplicate Share Certificate addressed to the Secretary of Society. If no claims/objections are received within the period prescribed above, the Society shall be free to issue Duplicate Share Certificate in such manner as is provided under the bye-laws of the Society. The claims/ objections, if any received by the Society shall be dealt with in the manner provided under the bye-laws of the Society. Telephonic claims and for claims without supporting evidence will not be entertained.

For and on behalf of Venus CHSL.
Sd/-
(Hon. Secretary)

Date: 24/03/2018
Place: Mumbai

PUBLIC NOTICE

Notice is hereby given that Smt. Vimalben Jayantilal Doshi and Smt. Jayantilal Kevrali Doshi being members of Kandivali Nirmal B Co-Op Hsg. Soc. Ltd., having below mentioned address and holding Flat No. B-22 in the Building of the society, died on 30/09/2015 and 07/08/2010 respectively and having nomination in favour of Smt. Falguni Chetan Shah and Smt. Sheetal Bhavesh Shah and Jyotana J. Doshi. However Jyotana J. Doshi, one of the nominee has been expired on 02/03/2017 without leaving behind her any legal Heirs / Nominees and accordingly, remaining nominees of the said deceased members, Smt. Falguni Chetan Shah and Smt. Sheetal Bhavesh Shah, has applied for membership in respect of said Flat No. B-22.

The society hereby invites claims or objections with certified documents from the heir / heirs or other claimants / Objectors to the transfer of the said share and interest of the deceased members in the capital / Property of the society for transferring the said Flat No. B-22 to Smt. Falguni Chetan Shah and Smt. Sheetal Bhavesh Shah, within a period of fifteen days from the date of publication of Notice and contact the Hon. Secretary of the society between 6.00 p.m. to 9.00 p.m.

If no claims / objections are received within the period prescribed above, the Society shall be free to deal with the Shares and interest of the deceased members in the capital / property of the society in such manner as are provided under the Bye - Laws of the society.

Hon. Secretary
Kandivali Nirmal B Co-Op. Hsg. Soc. Ltd., Shankar Lane, Kandivali (west), Mumbai - 400067
Place : Mumbai
Date : 24/03/2018

IN THE MUMBAI DEBTS RECOVERY TRIBUNAL NO. 2

5th Floor, Scindia House, Opp. L & T House, N.M.Road, Ballard Estate, Mumbai - 400 001.

Transferred Recovery Proceeding No. 550 of 2016

Notice in transferred case

Exhibit No :- 13
Next Date :- 19/04/2018

Oriental Bank of Commerce ...Applicant

V/s.

Mahesh Manubhai Gadhia & Anr ...Defendants

Take notice that the case in **R.P. No. 62 of 2012 (Old R. P.)** between the above parties pending in the MDRT-III has been transferred to this Tribunal as per change of Jurisdiction notified vide Government of India F. No 18/2/16 DRT/(S).O 3065 (E) dated 26/09/2016 and the said case is registered as **T.R.P. 550 of 2016** on the file of this Tribunal.

Therefore, you are hereby required to appear before the Hon'ble Tribunal either in person or through Advocate duly instructed on 19/04/2018 at 2.30 p.m. failing which appropriate orders will be passed.

Given under my hand and the seal of this Tribunal on 18th day of October, 2017

SEAL

sd/-
(R. S. Jagatkar)
Recovery Officer, DRT-II, Mumbai

To,
1. Sh. Shashi Pratap Singh,
Shankar Mangal Chawl, Room No. 3, Orlem Tank Road, Malad West, Mumbai - 400 064. ...Defendants

FORM NO. NCLT. 3A
Advertisement detailing petition
[see rule 35]

Company Petition/Application/Reference No. 5743 of 2018

Notice of petition

A petition/application/reference under Section 14 of the Companies Act, 2013, for the conversion of M/s. Bowmaker Investments Limited to a Private Company was presented by the Company on the 01st day of March, 2018, and the said petition is fixed for hearing before Western bench of National Company Law Tribunal on 10th April, 2018.

Any person desirous of supporting or opposing the said petition/application/reference should send to the petitioner's Office, notice of his intention, signed by him or his advocate, with his name and address, so as to reach the petitioner's office not later than two days before the date fixed for the hearing of the petition/application/reference. Where he seeks to oppose the petition/application/reference, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the petition/application/reference will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Sd/-
Signature:
Cyrus Keki Balsara
Director
Address: 423/424,
Samudra Mahal,
DR. A. B. Road, Worli,
Mumbai – 400018

Date: 23/03/2018
Place: Mumbai

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
COMPANY PETITION NO. 412 OF 2013
AND
COMPANY PETITION NO. 433 OF 2013

In the matter of **M/s. Birla Surya Ltd. (In Liqn.)**

SALE NOTICE

Pursuant to the orders of the Hon'ble High Court, Bombay dated 07/03/2018 passed on the Official Liquidator's report dated 22/12/2017 offers are invited in sealed covers from the intending purchasers along with Earnest Money Deposit by way of demand draft / pay order drawn in favour of "The Official Liquidator, High Court, Bombay" payable at Mumbai for sale of immovable assets of M/s. Birla Surya Ltd. (In Liqn.) having area admeasuring 164 square meter situated at plot No. 18, Sy. No. 40/A, Mauje Pali, Sudhagad Taluka, Dist Raigad. The Reserve Price and EMD for the immovable assets Shall be as under:-

IMMOVABLE ASSETS	RESERVE PRICE (in Rs.)	EMD (in Rs.)
Area 164 sq. mtr. Plot No. 18, Sy. No. 40/A, Mauje Pali, Sudhagad Taluka, Dist Raigad. (Non-Agricultural Land)	10,50,000/- (Ten Lakhs Fifty Thousand)	25%

The sealed cover shall be super scribed with the words "Offers for the immovable assets of M/s. Birla Surya Ltd. (In Liqn.). Such offer will be received by the Official Liquidator upto **4.30 p.m. on 13/04/2018** and will be opened & public auction will be conducted in the presence of the Offerors on **18/04/2018 at 3.00 p.m.** before the Hon'ble Judge taking Company matters of the Hon'ble High Court, Bombay, when the offerors or their authorized representatives may be present, if they so desire. No purchaser will be allowed to bid the auction in the name of nominee/s/ nominees. No separate notice will be given to the Offerors, secured creditors or ex-directors of the Co. (In Liqn.) regarding the said sale. This sale notice is available on the websites of **www.officialliquidatormumbai.com, www.mca.gov.in**, and also on the Website of Hon'ble High Court, Bombay i.e. **www.bombayhighcourt.nic.in**

The inspection of the aforesaid assets will be allowed to the intending purchasers on following dates and time :-

Inspection : - Immovable assets situated at Plot No. 18, Sy. No. 40/A, Mauje Pali, Sudhagad Taluka, Dist Raigad on **02/04/2018 & 03/04/2018 between 11.00 a.m. to 4.00 p.m.**

The purchaser is bound by the terms and conditions of sale. The Terms and conditions of sale with inventory will be available from the office of the undersigned against payment of ₹ 200/-.

Dated this 20th day of March, 2018.

Sd/-
(P.A.RAMAIAH)
OFFICIAL LIQUIDATOR HIGH COURT, BOMBAY
5th Floor, Bank of India Building, Mahatma Gandhi Road, Fort, Mumbai - 400 023. Tel. : 2267 0024, 2267 5008

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
COMPANY PETITION NO. 311 OF 2014

In the matter of The Companies Act, I of 1956;
And
In the matter of **Global SMS Networks Private Limited (In Liquidation)**

SALE NOTICE

Pursuant to the orders of the Hon'ble High Court, Bombay dated 07.03.2018 in OLR No. 48 of 2016 dated 14.12.2017 in the matter of Global SMS Networks Private Limited (In Liquidation), offers are invited in sealed covers from the intending purchasers along with a Demand Draft / Pay Order duly drawn in favour of the "Official Liquidator High Court, Bombay" payable at Mumbai for purchase the movable property (as per the valuer's inventory) lying in the premises as per scheduled of the property mentioned below in One Lot.

The sale will be on **"as is where is and whatever there is basis".**

Property Details	Reserve Price	EMD
The movables property lying at Cluster-C, Wing J/LG-2 Level, EON SEZ Kharadi Pune-411 014.	Nil	25% of the offer price

The inspection of the above said movable assets will be provided to the intending purchasers between 11.00 a.m. to 4.00 p.m. on **29.03.2018**. The sealed cover shall be superscribed with the words "Offer for the movable property of Global SMS Networks Private Limited (In Liquidation)". Such offer should reach the undersigned at 5th Floor, Bank of India Building, M. G. Road, Fort, Mumbai-400 023 latest by **16/04/2018** upto 4.00 p.m. All the offers will be opened on **18.04.2018** at 3.00 p.m. before the Hon'ble Company Judge, High Court, Bombay when the offeror either by self or through an authorized representative will be permitted to attend and participate in auction sale. The tenderers would be given an opportunity to have inter-se bidding among themselves to improve the offers/tenders. The Ex-directors, secured creditors and petitioner may also attend the sale proceedings, if they so desire for which, no separate notices will be issued. No offeror will be allowed to bid in the auction in the name of nominee / nominees.

The sale is subject to confirmation by the Hon'ble High Court, Bombay. In case of unsuccessful bidders, the Earnest Money Deposit will be refunded without any interest by cheque within a period of one month from the last date of receipt of tenders.

This sale notice would be available on the website of the Ministry of Corporate Affairs i. e. **www.mca.gov.in** this office Website at **www.officialliquidatormumbai.com** and the website of the Hon'ble High Court, Bombay i. e. **www.bombayhighcourt.nic.in**.

The terms and conditions of sale of the said movable assets along with the valuer's inventory can be obtained from the office of the undersigned during office hours on any working day on payment of ₹ 200/-.

Dated this 23rd day of March, 2018

Sd/-
(P. Atchuta Ramaiah)
OFFICIAL LIQUIDATOR, HIGH COURT, BOMBAY
5th Floor, Bank of India Building, M. G. Road, Fort, Mumbai-400 023, Tel. No. (022) 2267 5008, 2267 0024.

RODIUM REALTY LIMITED
(CIN - L85110MH1993PLC206012)
Registered Office: 636, 601, X'cube, Off New Link Road, Andheri (W) Mumbai – 400053
Tel: 022 4231 0800 Fax: 022 4231 0866 Web : www.rodium.net

NOTICE

NOTICE is hereby given that pursuant to Regulation 29 of SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015, a meeting of the Board of Directors of the Company will be held on Saturday, March 31, 2018 at the Registered Office of the Company, inter alia to consider and approve the resignation of Ms. Devanshi Shah as Company Secretary and Compliance Officer and to consider and approve the appointment of a new Company Secretary and Compliance Officer of the Company.

For Rodium Realty Limited
sd/-
Deepak Chheda
Chairman and Managing Director

Date : March 23, 2018
Place: Mumbai

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF IVISA GLOBAL FACILITATION SERVICES PRIVATE LIMITED

1	Name of corporate person	**IVISA GLOBAL FACILITATION SERVICES PRIVATE LIMITED**
2	Date of incorporation of corporate person	**May, 29th, 2009**
3	Authority under which corporate person is incorporated /registered	**Registrar of Companies – Mumbai**
4	Corporate Identity Number of Corporate person	**U63040MH2009PTC192836**
5	Address of the registered office and principal office (if any) of Corporate person	**237,ground Floor,gulab Building, P. D'mello Road, fort, Mumbai Maharashtra 400001 India**
6	Liquidation commencement date of corporate person	**March, 22nd 2018**
7	Name, Address, Email Address, Telephone Number and the Registration number of the liquidator	**Name; Kumudini Bhalerao Address: Ecstasy, 803/804, 8th Floor, City of Joy, J.S.D Road, Mulund (W), Mumbai-400080 Email Id:kumudinipranjape@mrjc.in Telephone Number: +91 022 21676182 Registration Number: IBBI/IPA-002/IP-N00096/2017-18/10342**
8	Last date for submission of claims	**April 21st, 2018**

Notice is hereby given that the **M/s IVISA Global Facilitation Services Private Limited** has commenced voluntary liquidation on March, 22nd 2018.

The stakeholders of **M/s IVISA Global Facilitation Services Private Limited** are hereby called upon to submit a proof of their claims, on or before **April 21st, 2018** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : March 23rd, 2018
Place : Mumbai

Sd/-
Kumudini Bhalerao

Punjab National Bank, Branch Office: Kandivali (West) Mathuradas Road, Mumbai- 400067
Phone- 022-28012593, 28015930
Fax- 022-28015104, Email: bo1384@pnb.co.in

Appendix IV
[See Rule 8 (i)]

POSSESSION NOTICE
(For Immovable Property)

Whereas

The undersigned being the Authorised Officer of **Punjab National Bank, Kandivali (West)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred upon me under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated **03.07.2017** calling upon the borrowers/mortgagor/guarantor **M/s A.R. Enterprises, Prop. Mr. Ravinder Gambhir, Mr. Subbhayya Gambhir, Mr. Parmesh Kothari** to repay the amount mentioned in the notice being **Rs. 2,20,33,997.00 (Rupees Two Crore Twenty Lakh Thirty Three Thousand Nine Hundred Ninety Seven Only) as on 30.06.2017** payable with further interest and expenses until payment in full, within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers, guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with **Rule 8** of the said rules on this **19 day of March the year 2018.**

The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Punjab National Bank , Kandivali (West)** for an amount of being **Rs. 2,20,33,997.00 (Rupees Two Crore Twenty Lakh Thirty Three Thousand Nine Hundred Ninety Seven Only) as on 30.06.2017** and payable together with further interest and costs thereon until payment/ realization in full.

DESCRIPTION OF IMMOVABLE PROPERTY

All the part and parcel of the residential property at **Flat No. 406/C, Kesar Residency, Sector- 03, Charkop, Kandivali (West)** in the name of **Mr. Ravinder Gambhir**.

Date : 19.03.2018
PLACE: Mumbai

Sd/-
Authorised Officer
Punjab National Bank

भारतीय स्टेट बैंक
Bank of India BOI
Relationship beyond banking

LALBAUG (MUMBAI) MUMBAI SOUTH ZONE

Indraprish CHS, Gr Floor Opp Jaihind Theatre, Dr Ambedkar Road Lalbaug (E), Mumbai - 400012
Tel No 2701 1806/07/08 E Mail: Lalbaug.Mumbai.MumbaiSouth@bankofindia.co.in

POSSESSION NOTICE
RULE 8 (1) (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the Authorised Officer of the **Bank of India, Lalbaug (Mumabai) Branch, Mumbai South Zone** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002 issued a demand notice dated 20.07.2017 and subsequently the notice was published in Two News papers i.e. Navshakti and The Free Press Dated 13.01.2018 respectively calling upon the **borrowers Mr Mohammed Hussien Sayyed** residing at N No R N6 Room no 1 Shekter Near Belapur Sector 18c CBD Belapur Navi Mumbai- 400615 to repay the amount mentioned in the notice being **Rs.20,63,722.79 (Rupees Twenty Lacs Sixty Three Thousand Seven Hundred Twenty Two And Paise Seventy Nine Only)** and interest @9.40% p.a with monthly rests from 30-06-2017 within 60 days from the date of receipt of the said notice.

The borrowers and guarantor having failed to repay the entire amount, notice is hereby given to the borrowers and guarantor and the public in general that the undersigned has taken **SYMBOLIC POSSESSION** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules on this **22nd day of March of the year 2018 .**

The borrowers and guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India, for an amount of **Rs.20,63,722.79 (Rupees Twenty Lacs Sixty Three Thousand Seven Hundred Twenty Two And Paise Seventy Nine Only)** and interest @9.40% p.a with monthly rests from 30-06-2017 and costs & charges thereon.

The borrower's attention is invited to the provisions of sub section (8) of section 13 of the Act, in respect of time available , to redeem the secured assets.

Amount paid if any after issuance of Demand Notice under SARFAESI Act, would be recovered for ascertaining the dues payable at the time of realisation/settlement

Description of the immovable Property

All that part and parcel of land with an extent of situate at Flat no 002, 6th floor Shankar Parvati Apartment Ambegaon budruk residential building constructed thereon at Survey No. 15/17, 18/18 Village, Ambegaon, Taluka Haveli and district Pune, Registration District, Pune Sub-Registration District Pune in the name of Mr Mohammed Hussien Sayyed and bounded:

On the North by : by s no 15 hissa no 17 and 18
On the South by : by 20ft Road
On the East by : by plot no 15 out of s no 15, Hissa no 17 and 18
On the West by : Plot no 17 out of s. no. 15, hissa no. 17 and 18

Sd/-
Place: Mumbai
Date: 22-03-2018
Authorised Officer,
Bank of India

PUBLIC NOTICE

TAKE NOTICE THAT the Vendor is intending to sell and our clients are intending to purchase the property described in the Schedule hereto below free from all encumbrances.

Any person having any claim or right in respect of the said property by way of inheritance, share, sale, mortgage, lease, lien, licence, gift, possession or encumbrance howsoever or otherwise is hereby required to intimate to the undersigned within 14 days from the date of publication of this notice of his such claim, if any, with all supporting documents failing which the transaction shall be completed without reference to such claim and the claims, if any, of such person shall be treated as waived and not binding on our clients.

THE SCHEDULE ABOVE REFERRED TO
Village –Akurli, Tal Panvel, District-Raigad

Name of Owner	Gat No.	Hissa No.	Area H-R-P	Assessment Rs = Ps
Vasant Balu Patil	18		0-22.80	5=19
			0-01.50	
		Total	0-24.30	

Dated this 23rd March 2018.

Mr. Santosh Manohar Lad
(Advocate)
104, 1st Floor, Aaditya Vihar CSH,
Mahatma Phule Marg. Near Old Post Office,
Panvel 410 206. District -Raigad.
Tel: 27466415 Mobile: 9930333000

DEBTS RECOVERY TRIBUNAL - II AT MUMBAI
(Ministry of Finance)
5th Floor, Scindia House, Opp. L & T House, Nanitham Marg, Ballard Estate, Mumbai - 400 038. Tel. No. 2266 5472 / 22660356 Fax: 022 - 23666767

TRANSFER DEMAND NOTICE

Recovery Proceeding No. 158 of 2017 Exh No. 13
Next Date: 27/04/2018

CANARA BANK ...Applicant

Vs

RISHI TRADING & ORS. ...Defendants

In view of the Recovery Certificate issued in O. A. No. 432 of 2010 passed by the Presiding Officer, DRT-II, an amount of **Rs. 30,49,844.34 (Rs. Ten Lakhs Fourty Nine Thousand Eight Hundred Fourty Four and Thirty Four Paise Only)** with interest & Costs in due against you.

1. You are hereby called upon to deposit the above sum within 15 days of the receipt of the notice, failing which the recovery shall be made as per rules.
In addition to the sum aforesaid you will be liable to pay.
(i) Such interest as is payable for the period commencing immediately after the notice of the execution proceedings.
(ii) All costs, charges and expenses incurred in respect of the service of this notice and other process that may be taken for recovering the amount due.

Given under my hand and the seal of this Tribunal this 29/03/2018.

Sd/-
(R. S. Jagatkar)
Recovery Officer, DRT-II, Mumbai

Take Notice that the case in R. P. No. 72/2015 (old R. P.) between the above parties pending in the MDRT-III has been transferred to this Tribunal as per change of jurisdiction notified, vide Government of India F. No. 18-02/2016 DRT/(S.C.) Misc. (E) dated 26/09/2016 and the said case is registered as TRP No. 118/2017 (New RP) on the file of this Tribunal.

To,
1) **M/s. Rishi Trading Prop. Abhijit Arun Sarkar**
At 14-C, Tower, 'B' Viceroy Park, Thakur Village, Kandivali (E), Mumbai- 400 101.
2) **Nayana Sarkar**
At 14-C, Tower, 'B' Viceroy Park, Thakur Village, Kandivali (E), Mumbai- 400 101.

Sd/-
(R. S. Jagatkar)
Recovery Officer, DRT-II, Mumbai

District Deputy Registrar, Co-operative Societies, Mumbai City(3)
Competent Authority
Under section 5A of the Maharashtra Ownership Flats Act, 1963,
MHADA Building, Ground floor, Room No. 09, Bandra (E), Mumbai- 400051

Public Notice in form XIII of MOFA (Rule 11(9)(e))
Before the Competent Authority
Application No. 32 of 2018

So Lucky Corner Co-operative Premises Society Ltd
Survey No. 18-A, Hissa No. 1,
CTS No. 292 and 634, Andheri Kurla Road,
Village- Gundavali, Andheri (East),
Mumbai - 400 093 ...Applicant

Versus

1) Mr. Ayoob Ali Humza
2) Mr. Mehboob Ali Humza
3) Mr. Yakub Ali Humza
4) Smt. Halima Ali Humza
(Legal heirs of Ali Humza)
All having address as
Survey No. 18-A, Hissa No. 1,
Andheri Kurla Road, Village- Gundavali,
Andheri (East), Mumbai - 400 093.
5) M/S. Western Electric House,
Survey No. 18-A, Hissa No 1,
Andheri Kurla Road, Village- Gundavali,
Andheri (East), Mumbai - 400 093.
6) M/S. Vashi Electricals Pvt. Ltd.
Alias M/S. Vashi Electric House
Having address as A/6, Plot No. 74,
Shree Ganesh Complex, Behind Gupta Compound,
Gundavali- Village, Dapode Road, Mankoli Naka,
Tal- Bhiwandi - 421 305
7) Shri Vasudev Kaira
Having address as Survey No. 18-A, Hissa No.1
Andheri Kurla Road, Village- Gundavali,
Andheri (East), Mumbai - 400 093.
8) M/s Technofield Sales Corporation
Having address at Survey No. 18-A, Hissa No.1,
Andheri Kurla Road, Village- Gundavali,
Andheri (East), Mumbai - 400 093.
9) M/s Fixwell Industrial Engineers
Having address as Survey No. 18-A, Hissa No.1,
Andheri Kurla Road, Village- Gundavali,
Andheri (East), Mumbai - 400 093.
10) M/S. New Patel Saw Mill
Having address as 47,New Nagardas Road,
Andheri (East), Mumbai - 400 069
11) M/s S.P.Enterprises.
Through its Partners,
409, Upendra Nagar, Y.R.Tawde Road,
Dahisar (E), Mumbai - 400068 ...Opponent

PUBLIC NOTICE

1) Take the notice that the above application has been filed by the applicant under section 11 under the Maharashtra Ownership Flats (Regulation of the Promotion of Construction, Sale, Management and transfer) Act, 1963 and under the applicable Rules against the Opponents above mentioned.

2) The applicant has prayed for grant of certificate of land bearing **new CTS No. 292A admeasuring area 708.1 Sq.Mtrs bearing Survey No. 18-A, Hissa No. 1, old CTS No. 292 at Village - Gundavali, Registration Taluka - Andheri situated at survey no. 18-A, Hissa No.1, CTS No. 292 and 634,Andheri Kurla Road, Village- Gundavali, Andheri (East), Mumbai - 400 093** in Mumbai suburban District of Mumbai in favour of the Applicant Society.

3) The hearing in the above case has been fixed on **12.04.2018 at 3.30 p.m.**

4) The Promoter /Opponents and their legal heirs if any, or any person /authority wishing to submit any objection, should appear in person or through the authorized representative **on 12.04.2018 at** 3.30 p.m. before the undersigned together with any documents, he/ she/ they wants to produce in support of his/ her objection /claim /demand against the above case and the applicant is/are advised to be present at that time to collect the written reply, if any filed by the interested parties.

5) If any person's interested, fails to appear or file written reply as required by this notice, the question at issue/ application will be decided in their absence and such person's will have no claim, object or demand whatsoever against the property for which the conveyance /declaration /order is granted or the direction for registration of the society is granted to the applicants or any order/ certificate / judgement is passed against such interested parties and the matter will be heard and decided ex-parte.

By Order,
Seal
Sd/-
For District Deputy Registrar,
Co-operative Societies, Mumbai City (3),
Competent Authority u/s 5A of the MOFA, 1963

जाहीर नोटीस

सर्व लोकांना कळविण्यात येते की, गाव मौजे टेंभी–बोरवाडा, ता. वसई, वि. पालघर येथील श्री. नरेश रामचंद्र मांगेला व श्रीमती कल्पना मोहन मांगेला, यांचे राहते घर मालमत्ता क्र. ७६१, क्षेत्र–५५०.०० चौ. फूट, वसई विरार शहर महानगरपालिका विकासीय कार्यालय टेंभी–बोरवाडा, येथे सदर घर विक्रीकरिता अस्तित्वात आहे. तरी सदर घर मालमत्ता विक्रीकरता मिळविलेल्या कोणतीही हरकत असल्यास सदरची हरकत पोच पावतीसह सदर प्रकाशन आल्यापासून ७ दिवसांच्या आत खालील नमूद पत्त्यावर आपल्या अस्तित्वाची कोणतीही हरकत असल्यास पुराव्या अंती सही शक्यतेने पोच पावतीसह आणि सही शक्यतेने पोच पावतीसह आणि सही शक्यतेने पोच पावतीसह आणि